



2026:DHC:3688-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 14978/2025, CM APPL. 61572/2025 & 61575/2025

VIDYA AND ORS .....Petitioners

Through: Dr. Monika Arora, CGSC), Mr. Subhrdeep Saha, Ms. Anamika Thakur, Mr. Abhinav Verma, Advs.

versus

GOVT OF NCT OF DELHI & ANR. ....Respondents

Through: Mrs. Avnish Ahlawat SC GNCTD, Mr Nitesh Kumar Singh, Adv.

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+ W.P.(C) 19538/2025, CM APPL. 81501/2025 & 81503/2025

NAUSHAD KHAN AND ORS .....Petitioners

Through: Dr. Monika Arora, CGSC), Mr. Subhrdeep Saha, Ms. Anamika Thakur, Mr. Abhinav Verma, Advs.

versus

GOVT OF NCT OF DELHI & ANR. ....Respondents

Through: Mrs. Avnish Ahlawat SC GNCTD, Mr Nitesh Kumar Singh, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

**29.04.2026**

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**C. HARI SHANKAR J.**

1. Learned Counsel for the parties are *ad idem* that the judgment of the Tribunal dated 18 September 2024, under challenge in these



writ petitions already stands quashed by this Court vide its judgment dated 10 November 2025 in *Pawan Sharma v. Govt. of NCT of Delhi*<sup>1</sup>.

2. However, Mr. Singh submits that *Pawan Sharma*'s judgment is presently under challenge in the Supreme Court, though the SLP is yet to be listed.

3. Nonetheless, as the matter is covered by the decision in *Pawan Sharma* and more particularly, since the impugned judgement already stands set aside in *Pawan Sharma*'s case, we cannot pass any other order in this matter.

4. Accordingly, the petitioners in these petitions would also be entitled to the benefit of the judgment passed by us in *Pawan Sharma*.

5. These writ petitions are allowed in the aforesaid terms.

**C. SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**APRIL 29, 2026/AT**

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<sup>1</sup>2025 SCC OnLine Del 8313